

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-260/ND/2020

IN THE MATTER OF:

M/s. Thomas Global Logistics Pvt. Ltd.

...PETITIONER

Vs.

M/s. Tesco Life Care Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Siddhanth Banthir, Ms.
Astha Nigam, Advs.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. Counsel for the operational creditor has submitted that compliance to order dated 17.01.2020 is made by filing the affidavits under Section 9(3)(b) and (c) of the Code. The affidavits filed by the operational creditor are taken on record. Serve notice on the corporate debtor within 10 days. Registry may also serve notice for their appearance as well as filing the reply by the corporate debtor. Post the matter to 31.03.2020.

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**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**